

THE ASSAM COOPERATIVE SOCIETIES (AMENDMENT) BILL, 2021

A  
BILL

further to amend the Assam Cooperative Societies Act, 2007.

Preamble

Whereas it is expedient further to amend the Assam Cooperative Societies Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act No.  
IV of  
2021

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Cooperative Societies (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (2) It shall come into force at once.

Amendment of  
section 6

2. In the principal Act, in section 6, the sub-section (3), shall be deleted.

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REVIEWED BY THE  
LEGISLATIVE DEPARTMENT  
ON 29/11/2021

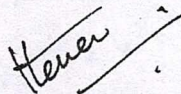


**STATEMENT OF OBJECTIONS AND REASONS**

The object of the proposed amendment is to bring Competitiveness and professionalism amongst cooperatives, there should be an end of monopoly and formation of more and more cooperative with similar objectives need to be encouraged. Therefore, it is necessary to delete the section 6(3) of the Assam Cooperative Societies Act, 2007.



MINISTER  
COOPERATION

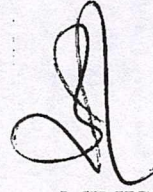


(HEMENDRAS, IAS)  
PRINCIPAL SECRETARY  
ASSAM LEGISLATIVE ASSEMBLY



**FINANCIAL MEMORANDUM**

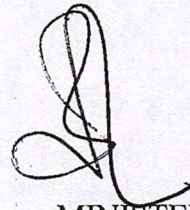
The bill not require any expenditure from the Consolidated Fund of the State once it comes into force.



MINISTER  
COOPERATION

**MEMORANDUM OF DELEGATED LEGISLATION**

There is no delegation of legislative powers proposed in the Bill.



MINISTER  
COOPERATION



**Extract of the existing section of the Assam Cooperative Societies Act, 2007.**

**Section 6 (3)** No society shall be registered under this Act in an area where there already exists another Cooperative Society with similar objectives:

Provided that Registrar may allow registration of more than one Cooperative Societies in the same area of operation in case the need or necessity, demand for organisation of such types of societies requires registration of more such types of societies in the same area of operation e.g. transport cooperative, labour contract cooperative, trading cooperative, housing cooperative.

However, in doing so proper justification must be obtained before allowing registration of such societies.

Section 10 of the Companies Act, 1956

Section 10 (1) No society shall be registered under this Act in any case where there already exists another Co-operative Society with similar objectives.

Provided that Registrar may allow registration of more than one Co-operative societies in the same area of operation in case the need or necessity, demand for organization of such types of societies requires registration of more than one types of societies in the same area of operation. In such cases, the Registrar may allow registration of such societies as housing cooperative, urban cooperative, rural cooperative, etc.

However, in doing so proper justification must be obtained before allowing registration of such societies.